

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 742 OF 2019 IN
DFR NO. 838 OF 2019

Dated : 16th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Hindustan Petroleum Corporation Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr.... Respondent(s)

Counsel for the Appellant(s) : Ms. Nikita Choukse

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Shivankur Shukla for R-1

Mr. Samikrith Rao for R-2

ORDER
IA No. 742 of 2019
(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 33 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 838 OF 2019

Admit.

Registry is directed to number the appeal.

Vakalatnama/objections, if any, shall be filed within six weeks' time i.e. on or before 28.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **17.09.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson